

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

No. HHC/Judl.Misc./2001-

Dated, Shimla, the 5<sup>th</sup> May, 2014

NOTIFICATION

In exercise of powers vested in Hon'ble the Acting Chief Justice under Section 11 of the Arbitration and Conciliation Act, 1996, His Lordship has also nominated Hon'ble Mr. Justice Dharam Chand Chaudhary, J., to assume all the powers vested under Section 11 of the aforesaid Act, and, in future, all matters relating to the appointment of Arbitrators etc. as falling under Section 11 (Supra) shall also be listed before Hon'ble Mr. Justice Dharam Chand Chaudhary, J.

By Order

Registrar General

Endst. No. HHC/Judl.Misc./2001-

Dated Shimla the 5<sup>th</sup> May, 2014

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1. Deputy Registrar-cum-Special Private Secretary to Hon'ble the Acting Chief Justice, High Court of Himachal Pradesh, Shimla-171 001.
2. The Secretary to Registrar General;
3. Private Secretary/ P.A./ Stenographer to the Registrar (Administration), Registrar (Rules), Registrar (Judicial), Registrar (Vigilance), and OSD/CPC.
4. P.A. to the Deputy Registrar-cum-Principal Private Secretary to Hon'ble the Acting Chief Justice;
5. All the Additional Registrars;
6. All the Deputy Registrars: Assistant Registrars/ Secretaries/ Court Masters/ Private Secretaries.
7. All the Section Officers: Superintendents Grade-II/ Dealing Assistants of the Judicial Branch.
8. The Cause List Assistant (with five spare copies);
9. Private Secretary to the Advocate General, Himachal Pradesh, Shimla;
10. The President, High Court Bar Association, H.P. High Court, Shimla.
11. The Director, NIC, High Court of H.P. for necessary action.
12. Notice Boards of the High Court.  
(Sl. Nos. 1 to 12 above, High Court of H.P., Shimla-171 001).

  
Additional Registrar (Judicial)

5<sup>th</sup> May, 2014